

क्रम सं०	जिलों का नाम	वित्तीय सहायता (रुपए लाख में)
5.	दतिया	9.00
6.	देवास	9.00
7.	म्बालियर	9.00
8.	हौरागाबाद	9.00
9.	इन्दौर	9.00
10.	नरसिंगपुर	9.00
11.	मुरैना	9.00
12.	पन्ना	9.00
13.	राजनन्दगांव	9.00
14.	दुर्ग	9.00
15.	सागर	9.00
16.	सेहोर	9.00
17.	शिवपुरी	9.00
18.	उज्जैन	9.00
19.	टीकमगढ़	9.00
20.	विदिशा	9.00
21.	गुना	7.20
22.	छतरपुर	7.20
23.	रेवा	7.20
24.	सिधी	7.20
25.	साहदौल	7.20
26.	बिलासपुर	7.20
27.	रायगढ़	7.20
28.	सारगुजा	7.20
29.	रायपुर	7.20
30.	बल्लार	7.20
31.	छिन्दवाड़ा	7.20
32.	जबलपुर	7.20
33.	मन्डला	7.20
34.	सिओनी	7.20
35.	बेतुल	7.20
36.	रायसेन	7.20
37.	राजगढ़	7.20
38.	धर	7.20
39.	झाबुआ	7.20
40.	खंडवा	7.20
41.	खारगौन	7.20
42.	मंदसौर	7.20
43.	रतलाम	7.20
44.	शाजापुर	7.20
45.	सतना	7.20
कुल:		360.00

Proposal to debar Income-tax Payees from the benefits of PDS

242. SHRI JANARDHANA POOJARY: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal under Government consideration to debar income-tax payee from benefits of Public Distribution System (PDS); and

(b) if so, the details of the proposal?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) and (b) Streamlining the Public Distribution System with its focus on the poor is under the consideration of the Government. Various suggestions in this regard including debarring Income Tax payees have been made. They are under consideration.

मानसिक रूप से अविकसित बच्चों और वयस्क का कल्याण

243. श्री गोविन्द राम मिरी: क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने मध्य प्रदेश में मानसिक रूप से अविकसित बच्चों और वयस्क व्यक्तियों की संख्या के बारे में कोई सर्वेक्षण किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौर क्या है; और

(ग) सरकार द्वारा इस संबंध में क्या-क्या कल्याणकारी कदम/उपाय उठाए/किए गए हैं अथवा उठाए जाने का विचार है?

कल्याण मंत्री (श्री बलवंत सिंह रामबालिया):

(क) और (ख) राष्ट्रीय प्रतिदर्श सर्वेक्षण संगठन द्वारा 1 से 14 वर्ष के आयु समूह में विकासात्मक विलम्ब वाले बच्चों की संख्या का निर्धारण करने के लिए, 1991 में देशव्यापी नमूना सर्वेक्षण किया गया था, जिसके अनुसार मध्य प्रदेश सहरी क्षेत्रों में यह विद्यमानता दर 18 प्रति हजार तथा ग्रामीण क्षेत्रों में 36 प्रति हजार है।

(ग) विकलांगों के कल्याण के लिए कार्यान्वित की जा रही निम्नलिखित योजनाओं का लाभ मानसिक रूप से विकलांग व्यक्तियों और बच्चों को भी पहुंचता है:—

(1) विकलांग व्यक्तियों के लिए सैद्धिक संगठनों को सहायता।

(2) विशेष स्कूलों की स्थापना तथा विकास के लिए संगठनों को सहायता।

(3) प्रशिक्षक अंगभार तथा मानसिक अवरोधता वाले व्यक्तियों के लिए संगठनों को सहायता तथा

(4) विकलांग बच्चों के लिए समेकित शिक्षा योजना।

12.00 Noon

[The Vice-Chairman (Shri V. Narayanansamy) in the Chair]

PAPERS LAID ON THE TABLE

(i) Report and Accounts (1994-95) of the National Scheduled Caste and Scheduled Tribes Finance and Development Corporation, N. Delhi and related papers

(ii) Notification of the Ministry of Welfare

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619A of the companies Act, 1956:—

(i) Sixth Annual Report and Accounts of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the Working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library, See No. LT-29/96]

II. A copy (in English and Hindi) of the Ministry of Welfare, Notification G.S.R. No. 100(E), dated the 20th February, 1996, publishing the National Commission for Backward Classes (Salaries and Allowances and other conditions of Service of Chairperson and Members) Rules, 1996, under sub-section (3) of Section 17 of the National Commission for Backward Classes Act, 1993.

[Placed in Library, See No. LT-28/96]

SHRI BALWANT SINGH RAMOOWALIA: On behalf of

(i) Notification of the Ministry of Labour

(ii) Financial Estimates and Budget (1996-97) of the Employees State Insurance Corporation

(iii) Statement on ratification and action taken on the provisions of International Labour Organisation Convention No. 147.

SHRI M. ARUNACHALAM: I lay on the Table—

(I)(a) A copy (in English and Hindi) of the Ministry of Labour, Notification G.S.R. No. 70 (E), dated the 31st January, 1996, publishing the Maternity Benefit (Mines and Circus) (Amendment) Rules, 1996 under sub-section (3) of Section 28 of the Maternity Benefit Act, 1961.

[Placed in Library, See No. LT-30/96]

(b) A copy (in English and Hindi) of the Ministry of Labour, Notification G.S.R. No. 134, dated the 28th February, 1996, publishing the Employees' Pension (Amendment) Scheme, 1996, under sub-section (2) of Section 7 of the Employees Provident Funds and Miscellaneous Provision Act, 1952.

[Placed in Library, See No. LT-31/96]

(II) A copy each (in English and Hindi) of the following papers:—